

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 4

CP (IB) No. 171/Chd/Chd/2023

IN THE MATTER OF:

IDBI Bank Limited

...Petitioner

Vs.

Cheema Paper Mills Pvt. Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 06.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner: Mr. Pulkit Goyal, Advocate
For the Respondent: None

ORDER

None appears on behalf of the corporate debtor despite repeated calls. As per last order dated 25.04.2024, last opportunity was given to the respondent-corporate debtor to file the reply within one week. However, neither reply is on record nor anyone is representing the respondent-corporate debtor, even vide order dated 15.01.2024 when none appeared on behalf of the respondent-corporate debtor, one more opportunity was granted to corporate debtor for appearance. In these circumstances, respondent-corporate debtor is proceeded ***ex parte***.

At this stage, Mr. Vishav Bharti Gupta, Advocate has appeared and stated that on last date of hearing, he had appeared but now he has no instructions to appear in the matter on behalf of the respondent-corporate debtor.

Ex parte arguments heard. **Order Reserved.**

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)